

[Shri T. T. Krishnamachari]

I might also tell the hon. members that at any rate I felt when I was sitting on the other side of the House that supplementary demand brings in more concentrated attack on Government than the general demands because they put the whole thing there and many things are not noticed. If many of the measures were not in the Budget I am sure I would have had a lot more difficulty in carrying them through in the House because there would be more speeches, more criticisms and more points to answer. So, it is not always advantageous to Members of Parliament that these should be clubbed in together with the result that unravelling of them becomes rather a difficult thing. Supplementary demand does bring the Government on the carpet much more precisely and exposes it. My hon. friend had to explain more lucidly now than he had to do at the time of the Budget with regard to the Khadi Commission. I think supplementary demand is not an unmixed evil.

Some hon. members made references which are not germane to the demand. Some mention was made about roads. The Explanatory Memorandum clearly explains why this had to come up before the House. The hon. member who is not here now questioned the appropriateness of having arbitration. Of course, if we don't have arbitration, we have to go to court. If we have to go to court, it means years. I think the appropriation in the matter of this arbitration for which we want the sanction and which is charged is imperative. We have to sanction it. The amounts involved are not very great. I do not agree with the hon. member who questioned about the motivations of the arbitrators. I think, by and large, they try to be fair. Even though we lose money, we lose it cheerfully, and not in the manner of a litigant. When a litigant loses a case, he says his lawyers did not

put up his case well. When somebody says, no, the lawyer did his best, he says the Judge is a fool. When it is pointed out to him that the Judge is a wise man, the third thing he says is he is corrupt. So we cannot take this attitude. Arbitrators by and large do well. Anyway, without the costly proceedings of a court, we can settle cases by arbitration . . .

Dr. M. S. Aney (Nagpur): Less costly and less risky.

Shri T. T. Krishnamachari: Less costly and always not unfair because the parties who are always not unfair, get a satisfaction. I think I have answered the points raised by hon. members, which are relevant to this particular demand.

Mr. Deputy Speaker: I shall now put Shri Bade's cut motion.

The cut motion was put and negatively.

Mr. Deputy Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of the following demands entered in the second column thereof—

Demands Nos. 31, 56, 58, 85 and 145. (1).

The motion was adopted.

16.37 hrs.

†APPROPRIATION (No. 4) BILL,
1964

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of

certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65.

Mr. Deputy Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65."

The motion was adopted.

Shri T. T. Krishnamachari: Sir I introduce* the Bill.

Mr. Deputy-Speaker: Shri T. T. Krishnamachari.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65 be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of Consolidated Fund of India for the services of the financial year 1964-65 be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: There are no amendments. The question is:

"That clauses 1, 2 and 3, the Schedule, the Title and the En-

acting formula stand part of the Bill."

The motion was adopted.

Clauses 1, 2 and 3, the Schedule, the Title and the Enacting formula were added to the Bill.

Shri T. T. Krishnamachari: Sir, I move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

16.38½ hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL—Continued.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Mehr Chand Khanna on the 6th May, 1964, namely:—

"That the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956 as reported by the Joint Committee, be taken into consideration."

Shri D. S. Patil was on his legs. The time left is 2 hours.

श्री दे० शि० पाटिल (यवतमाल) :
 उपाध्यक्ष महोदय, हमारे प्यारे नेता, स्वर्गीय जवाहरलाल नेहरू, के देहावसान से उत्पन्न राष्ट्रीय संकट की छाया में, लोक सभा में गहरी वेदना और शोक प्रकट करते हुए, इस बिल पर बहस बन्द हुई थी। अपने कर्तव्य के अनुसार मैं फिर से इस बिल पर अपने कुछ विचार रखता हूँ।

*Introduced with the recommendation of the President.